BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

C.P. (I.B) No.728/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.10.2020

Name of the Company: MAA Annapurna Transport Agency Pvt Ltd
V/s
Hivoltrans Electricals Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

PCS, Kunjal Dalal appeared on behalf of the Respondent.

Advocate, Mr. Sudhir Mehta appeared on behalf of the Petitioner and filed the withdrawal pursis to withdraw the instant petition.

The prayer is allowed.

Accordingly, C.P.(I.B) No. 728/2019 is dismissed as withdrawn.

MANORAMA KUMARI
(MEMBER JUDICIAL)

Dated this the 22nd day of October, 2020.

AB